

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : Is the Defence Minister collecting information?

MR. SPEAKER : Yes.

SHRI SATYASADHAN CHAKRABORTY : Then it is very dangerous, because the two aircraft have violated. He must be already in possession of the information on that. Either he must confirm or deny it. (Interruptions)

MR. SPEAKER : There is no denial. There is no hesitation.

(Interruptions)

श्री रामाबतार शास्त्री (पटना) : 45 मिनट तक ये जहाज यहाँ रहे ।

PROF. MADHU DANDAVATE : I am on a point of order. As far as the rules regarding adjournment motions are concerned, you are guided by certain rules. Let me complete my point of order. As you are guided by certain precedents, on the 19th November..... (Interruptions)

MR. SPEAKER : I have not allowed any adjournment motion. There is no question of any adjournment motion. I have not allowed any adjournment motion.

(Interruptions)

PROF. MADHU DANDAVATE : Why don't you go by the precedents which I have quoted?

MR. SPEAKER : I have seen it.

(Interruptions)

PROF. MADHU DANDAVATE : Can you give us the reason?

(Interruptions)

MR. SPEAKER : Now Papers to be Laid on the Table. Mr Z.R. Ansari.

(Interruptions)

12.08 hrs.

PAPERS LAID ON THE TABLE

Calcutta Dock Workers (Regulation of Employment) Second Amendment Scheme, 1983 ; Annual Report and Accounts etc. of the Hindustan Shipyard Limited, Visakhapatnam for 1982-83 and of the Delhi Transport Corporation, New Delhi for 1982-83.

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z.R. ANSARI) : I beg to lay on the Table—

- (1) A copy of the Calcutta Dock Workers (Regulation of Employment) Second Amendment Scheme, 1983 (Hindi and English versions) published in Notification No. S.O. 4171 in Gazette of India dated the 12th November, 1983 together with corrigendum thereto published in Notification No. S.O. 447 in Gazette of India dated the 11th February, 1984, under section 8A of the Dock Workers (Regulation of Employment) Act. 1948.

[Placed in Library. See No. LT—8192/84]

- (2) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956 :-

- (i) Review by the Government on the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1982-83.

- (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1982-83 alongwith Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—8193/84]

- (3) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1982-83

together with Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporations Act, 1950.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the Accounts of the Delhi Transport Corporation, New Delhi, for the year 1982-83.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT—8194/84]

(Interruptions)

**Annual Accounts of the University Grants Commission, New Delhi for 1982-83**

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P.K. THUNGON) : On behalf of Shrimati Sheila Kaul, I beg to lay on the Table—

- (1) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1982-83 together with Audit Report thereon, under sub-section (4) of section 19 of the University Grants Commission Act 1956.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT—8195/84]

(Interruptions)

**Central Sales Tax (Registration and Turnover) (Amendment) Rules, 1984 and Notifications under the Customs Act, 1962**

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table —

- (1) A copy of the Central Sales Tax (Registration and Turnover) (Amendment)

Rules, 1984 (Hindi and English versions) published in the Notification No. G.S.R. 264 (E) in Gazette of India dated the 1st April, 1984 under sub-section (2) of section 13 of the Central Sales Tax Act, 1956.

[Placed in Library. See No. LT—8196/84]

- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

(i) G.S.R. 278(E) published in Gazette of India dated the 12th April, 1984 together with an explanatory memorandum making certain amendment to Notification No. 117-Customs dated the 9th June, 1978 so as to prohibit import of animal fat and similar products of animal kingdom under duty Exemption Scheme, Appendix 19 Import-Export Policy 1984-85.

(ii) G. S. R. 279 (E) published in Gazette of India dated the 12th April, 1984 together with an explanatory memorandum regarding exemption to certain raw materials specified in the revised Schedule annexed thereto when imported into India under the Import Replenishment Licences issued in terms of Appendix 21 of the Import-Export Policy 1984-85 from the whole of the custom duty leviable thereon.

(iii) G. S. R. 280 (E) published in Gazette of India dated the 12th April, 1984 together with an explanatory memorandum regarding exemption to raw materials covered by Notification No. 107/84 Customs dated the 12th April, 1984 from the levy of auxiliary duty of customs when imported under the import Replenishment of Licenses.

[Placed in Library. See No. LT-8197/84]